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THE ASSAM GAZETTE

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EXTRAORDINARY

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PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH means the Member of the Assam

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The 18th April, 1995

No. LGL 112/94/24. - The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. VI OF 1995

(Received the assent of the Governor on 18th April, 1995)

THE ASSAM FINANCE COMMISSION (MISCE-LLANEOUS PROVISION) ACT, 1995

AN ACT

Preamble to determine the qualifications requisite for appointment as Members of the Assam Finance Commission and the manner in which they shall be selected and to prescribe their powers.

It is hereby enacted in the Forty-sixth Year of the Republic of India as follows:—

Short title and commencement

- 1. (1) This Act may be called the Assam Finance Commission (Miscellaneous Provisions) Act. 1995.
- (2) It shall come into force on such date as the Government may, by notification, appoint.

Definitions. 2. In this Act, unless the context otherwise required,—

- (1) "Commission" means the Assam Finance Commission constituted by the Governor pursuant to sub-clause (1) of Article 243 I of the Constitution.
- (2) "Government" means the Government of Assam.
- (3) "Governor" means the Governor of Assam.
- (4) "Member" means the Member of the Assam Finance Commission.
- (5) "Chairman" means the Chairman of the Assam Finance Commission.
- (6) "Member Secretary" means a Member of the Assam Finance Commission, specially designated as Member Secretary.

Qualification 3. The Chairman of the Commission shall be for appoint-meat and selected from among persons, who have wide exthe manner perience in public affairs, with special reference to of members economic and financial matters and four other control of the Commission, members including the Member-Secretary shall be of besselected from among persons who

- (a) are or have been or are qualified to be appointed as Judges of a High Court; or
- to emit elor(b) have special knowledge of the finance and ent as accounts of a Government; or
 - (c) have had wide experiences in financial matters and in administration; or
- (d) have special knowledge of Economics; or
 - (e) have had long experience as an administrator at senior levels with particular refeenimists rence to financial and economic matters.

Personal interest to disqualify members

4. Before appointment of a person as a Chairman or a member of the Commission, the Governor shall satisfy himself that the person shall have no such financial or other interest as is likely to affect prejudicially his functions as a member of the Commission, and the Governor shall also satisfy himself from time to time with respect to every member that he has no such interest and any perbross son who is, or whom the Governor proposes to appoint to be, a member shall, whenever required by the Governor so to do, furnish to him such information as the Governor considers necessary to satisfy himself in this regard as also for the perof formance by him of his duties as the Chairman or a Member of the Commission.

Disqualification forbeing of the Gommission

- 5. A person shall be disqualified for being a member appointed as, or for being a member,—
 - (a) if he is of unsound mind;
 - (b) if he is an undischarged insolvent;
 - (c) if he has been convicted of an offence involving moral turpitude and;
 - s so of be(d) if he has such financial or other interest as is likely to affect prejudicially his functo II tiA) 2721 tions as a member of the Commission.

Terms of 6. Every member shall hold office for such office of members and period as may be specified in the orders of the eligibility for Governor appointing him but shall be eligible for ment.

Provided that he may, by letter addressed to Governor resign his office.

- Conditions 7. (1) The members shall render whole-time or of service part-time service to the Commission as the allowances of Governor may in each case specify.
 - (2) Members shall be paid such fees or salaries and such allowances as the Governor may, by orders made in this behalf, determine.

Procedure 8. (1) The Commission shall determine their and powers procedure and in the performance of their functions. tions shall have all the powers of a Civil Court under the Code of Civil Procedure, 1908 while trying a suit in respect of the following matters, namely:—

- (a) summoning and enforcing the attendance of the witness;
 - (b) requiring the production of any document;
 - (c) the requisitioning of any public record from any court or office.
 - (2) Commission shall have the power to require any person to furnish information on such points or matters as in the opinion of the Commission may be useful for, or relevant to any matter under the consideration of the Commission and any person so required shall notwithstanding anything contained in sub-section (2) of Section 54 of the Indian Income Tax Act, 1922 or in any other law for the time being inforce, be deemed to be legally bound to furnish such information within the meaning of Section 176 of the Indian Penal Code.
- (3) The Commission shall be deemed to be a Civil Court for the purpose of Sections 345 and 346 of the Code of Criminal Procedure, 1973 (Act II of 1974).

EXPLANATION

For the purpose of enforcing attendance of witness, the legal limits of the Commission's jurisdiction shall be the limits of the territory of India.

M. K. DEKA.

Joint Secy. and I/C Secy. to the Govt. of Assam,

Legislative Department.

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